SC calls farmers' protest serious, says don't file petitions for publicity

https://www.business-standard.com/india-news/sc-calls-farmers-protest-serious-saysdon-t-file-petitions-for-publicity-124030400471_1.html

Issues related to farmers' protest are "serious", the Supreme Court said on Monday and asked a litigant to desist from filing petitions based only on newspaper reports for publicity.

A bench of Justices Surya Kant and KV Viswanathan, allowed petitioner Agnostos Theos, the Managing Director of the Sikh Chamber of Commerce, to withdraw his plea that alleged violation of the rights of the "peacefully protesting" farmers by the Centre and some states.

A request for withdrawal of the plea was made at the very start of the hearing by a counsel for Theos who said he intended to amend the petition.

"These are very serious issues. Don't file these petitions based only on newspapers reports for publicity purposes. Only those persons who are serious and committed should file these petitions. If you have gone through the newspaper reports, then you must be aware that the high court is seized of the matter," Justice Kant told the counsel.

The bench said the petitioner must know that the high court has already passed certain directions on the issue.

"Next time be careful. Do your own research, these are complex issues," the bench told the counsel and allowed him to withdraw the petition.

Theos claimed in his plea that the Centre and some states have issued "threats" and fortified the national capital's borders, after several farmer unions called protests seeking legal guarantee for minimum support price (MSP) for their crops and implementation of the Swaminathan committee's recommendations.

"The petitioner is seeking a writ of mandamus in the interest of the farmers who are facing unfair treatment in their peaceful protests," it said.

It claimed some protesters were arrested and forcibly detained by various state governments, and the Centre unduly invoked prohibitory measures, including blocking social media accounts, rerouting traffic and blocking roads.

It alleged the governments of Haryana, Punjab, Uttar Pradesh and Madhya Pradesh have employed "aggressive and violent measures", like using tear gas, rubber bullets and pellets against the farmers, causing them serious injuries.

In the absence of medical aid, the injuries got aggravated and also caused deaths, the plea claimed, adding fortifications at Delhi's borders have created a "hostile and violent situation", and did not allow the farmers to exercise their democratic right to protest.

The plea sought a direction to the Centre, the four states and the **National Human Rights Commission** to "consider the reasonable demands of the farmers from across India, who are in continuous peaceful protest, demonstration and agitation".

It also sought directions to the respondents to ensure "fair and respectful treatment of the protesting farmers", besides allowing free movement.

The plea sought a report about alleged human rights violations by police, besides adequate compensation for the victim farmers and their families.

Farmers Protest: Justice Surya Kant gets petitioner to withdraw plea, says don't do all these for publicity

https://www.indialegallive.com/constitutional-law-news/supreme-court-news/farmersprotest-supreme-court/

The Supreme Court on Monday refused to entertain a Public Interest Litigation (PIL) seeking directions to the Centre and state governments to consider the reasonable demands of the protesting farmers and to allow them to move to Delhi.

The Bench comprising Justice Surya Kant and Justice KV Viswanathan permitted the case to be withdrawn, taking into consideration the petitioner's request to amend the petition. Before passing the order, Justice Surya Kant expressed reservations about the manner in which the petition had been filed, asking not to file a petition on the basis of news items.

He added that these are very serious issues and a person who is really committed, who is sincere and serious to these issues only should file a plea and not everyone. He also remarked that people should not bring such cases to the apex court only for publicity purposes. Furthermore, the bench also suggested that the petitioner should consider assisting the High Court, where the matter is already pending consideration.

The petition was filed by Agnostos Theos, Managing Director of Sikh Chamber of Commerce. The plea sought directions to the Centre and State governments to consider reasonable demands of protesting farmers and to ensure their free movement through public transport across national capital borders.

The plea stated that protesting farmers were being treated unfairly by the governments. It also pointed out that farmers from Punjab had been detained in disrespectful, harsh and aggressive ways for simply wanting to travel to Delhi in their private vehicles.

Based on Article 19(1) of the Constitution, the petitioner sought inter-alia direction to authorities to not cause hindrance in farmers' peaceful march and gathering in the national capital, a direction to the **National Human Rights Commission** to enquire and submit a report on alleged human rights violations by the police force's brutal attack and assault on protesting farmers, and a direction to authorities to take action against those who are defaming farmers and Sikhs, or hurling abuses, derogatory terms and threats, or sowing dissension disrupting the communal harmony in the country.

SC declines to consider farmers demands, including gathering in Delhi without Centre's interference

https://www.deccanherald.com/india/sc-declines-to-consider-farmers-demandsincluding-gathering-in-delhi-without-centres-interference-2920821

The petition claimed restricting the farmers from entering the national capital without reasonable cause violated their right to travel freely within the country, as enshrined in the Constitution.

New Delhi: The Supreme Court on Monday declined to consider a plea for a direction to the Centre to consider the reasonable demands of the farmers and remove all barricading in their peaceful march and gathering in the national capital.

A bench of Justices Surya Kant and K V Vishwanathan asked the petitioner not to file such petition for the sake of publicity, only based on newspaper reports. "Be careful. The High Court is also seized of the similar issue and has given directions. We are not taking stand on anything. Do your research, these are complex issues," the bench told the counsel. The counsel then preferred to withdraw the plea, which also sought a direction to unblock the social media accounts and respect the right to free speech of the people sharing information about the farmer's protest. The petition was filed Agnostos Theos, managing director of the Sikh Chamber of Commerce.

He claimed restricting the farmers from entering the national capital without any due reasonable cause violated their right to travel freely throughout the territory of the country as enshrined under Article 19(1)(d) of the Constitution.

The plea made the Union, Haryana Madhya Pradesh, Uttar Pradesh, Punjab, and Delhi governments, and National Human Righ National Human Rights Commission, as par ts Commission ties. The plea claimed the state governments have employed aggressive and violent measures like usage of tear gas, rubber bullet pellets, expired shells etc against peacefully protesting farmers, leading to serious and grievous injuries among the farmers. The plea claimed, "The actions taken by the state governments by creating fortification across the borders of the national capital, creating hostile and violent situations against its own peaceful citizens and not allowing the farmers to exercise their democratic right, has led to direct and indirect defamation of the intentions and the objective of the protesting farmers". It alleged the peaceful farmers have been subject to conditions similar to terrorists by their own government, simply for the exercise of their democratic and constitutional rights.

The farmers peacefully protested for their demand for the implementation of the recommendations of the Swaminathan committee as per their call for the protest for 'Dilli Chalo' on February 13, it said.

"The Union and State governments, in anticipation of the protest by the farmer, issued threats against the people in participating in the protest, fortified the borders of the state around the city of Delhi, with iron spikes, concrete walls, etc ensuring that farmers are not able to enter territory of the national capital," it said. The plea said the farmers coming to protest for their rights even by their own private vehicles, from the state bordering Delhi, were forcefully arrested and detained by the respondent governments. "Similarly, farmers coming from various other states of the county, to join the protesting farmers, were detained in Bhopal, Madhya Pradesh, and were also sent to other states, just to avoid them meeting with protesting farmers" it said

Supreme Court Refuses Plea Seeking Free Movement Of Farmers To New Delhi

https://www.etvbharat.com/en/!bharat/supreme-court-refuses-plea-seeking-freemovement-of-farmers-to-new-delhi-enn24030403478

https://www.livelaw.in/top-stories/supreme-court-farmers-protest-pil-withdrawn-no-filingfor-publicity-251174?infinitescroll=1

The apex court refused to entertain a PIL seeking directions to the Central government to consider the reasonable demands of the protesting farmers and to allow the protesters to move to the national capital. Reports ETV Bharat's Sumit Saxena.

New Delhi: The Supreme Court on Monday refused to examine a plea for a direction to the Centre to consider the reasonable demands of the farmers' and remove all barricading in their peaceful march and also allow them to gather in the national capital.

A bench of Justices Surya Kant and K V Vishwanathan asked the petitioner not to file such a petition in the court based on media reports only for the sake of publicity. The bench said these are complex issues and asked the petitioner's counsel to do some research. The bench told the counsel, "Be careful. The High Court is also seized of the similar issue and has given directions. We are not taking a stand on anything......".

According to the petitioner's counsel, the court allowed him to withdraw the petition to make amendments. The petition was filed by Agnostos Theos, managing director of the Sikh Chamber of Commerce.

The plea sought a direction to the Centre to consider the reasonable demands of the farmers, who are protesting peacefully, remove all barricading, authorities to not cause hindrance in the farmers' peaceful march and gathering in the national capital, and unblock the social media accounts and respect the right to free speech of the people sharing information about the farmer's protest.

The petitioner made the Union of India, Haryana government, Madhya Pradesh government, Uttar Pradesh government, Punjab government, Delhi government, and **National Human Rights Commission**, as respondents in the petition.

The plea said: "the respondent governments have employed aggressive and violent measures like usage of tear gas, rubber bullet pellets, expired shells etc., against peacefully protesting farmers, leading to serious and grievous injuries among the farmers....".

The plea stressed that farmers are lacking any assistance or aid from the government, and they are under-resourced and under-staffed regarding medical practitioners to help treat those who are seriously injured, which resulted in permanent injuries, and in some cases death of the farmers.

"the actions taken by the Respondent governments by creating fortification across the borders of the national capital, creating hostile and violent situations against its own peaceful citizens and not allowing the farmers to exercise their democratic right, has led to direct and indirect defamation of the intentions and the objective of the protesting farmers", said the plea.

The plea stressed that the peaceful farmers have been subject to conditions similar to terrorists by their own government, simply for the exercise of their democratic and constitutional rights.

Air India fined over death of 80-year passenger after not being given a wheelchair

https://traveltomorrow.com/air-india-fined-over-death-of-80-year-passenger-after-notbeing-given-a-wheelchair/

The death of a vulnerable passenger who was unable to access the assistance he should have been given at Mumbai Airport has resulted in official condemnation and a three million rupee (33,400 euro) fine for Air India. The judgement and financial penalty come amid other reputational crises for the Indian flag carrier, just as the airline is attempting a brand overhaul.

Not enough wheelchairs available

The tragic incident took place on 12 February 2024 when the Patels, an elderly, married couple, returned to Mumbai from New York. They had followed all necessary protocols and made a pre-booking for wheelchair assistance on arrival, but when they got there, not enough wheelchairs were available to meet demand.

After being told to wait, eventually Mrs Patel was given a wheelchair and 80-year-old Babu Patel walked alongside his wife. He collapsed due to a cardiac arrest before the couple were even able to reach immigration and was taken to hospital urgently but medical staff there were unable to revive him.

In an unfortunate incident, one of our guests flying from New York to Mumbai on February 12, fell ill while proceeding to clear immigration with his wife, who was on wheelchair.

Air India

Failure to comply with provisions for mobility

In the wake of Babu Patel's death and amid calls for compensation for his family, India's **National Human Rights Commission** commissioned a report from the country's aviation authorities. India's air authority, The Directorate General of Civil Aviation (DGCA) went on to issue a "show cause" notice, demanding that Air India explain its failure to meet the legal requirements set out for passengers with additional mobility needs.

Air India issued a response stating that the airline was in "constant touch with the family members of the bereaved, extending necessary assistance." The carrier also confirmed that "Air India has a clearly laid down policy to offer wheelchair assistance to every passenger who requisitions it during reservations."

Warning shot

This however was not deemed good enough, with a statement from the regulator last Thursday judging that Air India had failed in its mobility compliance duties as well as failing to take action against the employees responsible for the problem. "The airline also failed to submit any corrective action taken to prevent the recurrence of such incidents in future," the DCGA said.

The judgement and financial penalty will come as a warning shot to other airlines, to whom the regulator sent an advisory in the light of the judgement, requiring them to ensure the number of wheelchairs available to passengers is in line with demand.

Joginder Singh appointed Registrar (Law) NHRC Joginder Singh has been appointed as the Registrar (Law) in the National Human Rights Commission (NHRC) on Deputation basis against the anticipated vacancy arising on July 1, 2024. Prior to this appointment he was serving as the Principal Judge, Shivpuri, Madhya Pradesh.

Feeding stray dogs is making them territorial and adding to menace, says Delhi High Court

https://www.thehindu.com/news/cities/Delhi/feeding-stray-dogs-is-making-themterritorial-and-adding-to-menace-says-delhi-high-court/article67913341.ece

The remarks came as the court issued notice to the Delhi government, the NDMC, and the Delhi Police on a plea filed by the father of 18-months-old baby who was mauled to death by a pack of dogs last month

The Delhi High Court on March 4 expressed concerns regarding people feeding stray dogs which is making them territorial, which leads them to attack people who enter "their territory".

The remarks came as the court issued notice to the Delhi government, New Delhi Municipal Council (NDMC), and Delhi Police on a plea filed by the father of 18-monthsold baby who was mauled to death by a pack of dogs last month, seeking ₹50 lakh compensation for the incident.

In his plea, Rahul Kanaujiya, a resident of Dhobi Ghat area in Tuglak Lane whose 18 months old daughter Divanshi Kanaujiya was mauled to death by a pack of stray dogs on February 24, stated that the concerned authorities ignored the concerns being raised by him and other locals regarding stray dogs menace in the area, particularly the mad, aggressive, and violent dogs.

In his plea, the petitioner maintained that the incident has occurred due to the negligence and the lapse on part of the respondents, who are government of Delhi, NDMC and Delhi police, who have the primary, mandatory, and obligatory duty to keep the city safe and to remove insanitation, nuisance etc.

"That one of the major reasons of dog menace is non-sterilisation which is the reason for their unregulated population. Further non-vaccination of these dogs is another reason that causes serious ramifications due to dog bites which can lead to serious health hazards such as rabies. Keeping the public streets free and safe from the menace of stray animals, particularly the violent and mad dogs is the primary duty of the municipal body of a locality," the plea states.

The plea demands that the authorities must implement the Animal Birth Control Rules, 2023, and the capture and treat the violent and ferocious dogs. It also sought directions to Delhi Police to investigate the incident of his daughter's death and conduct proper investigation against the Officers-in-Charge responsible for capture and treatment of dogs.

The single bench of Justice Subramonium Prasad who have listed the matter on March 13 said that the authorities must file their responses before the next hearing which should includes the steps have been taken to ensure that such incidents do not recur.

"There are people coming in vans and feeding these dogs. That's why these animals are not going anywhere and becoming too territorial. They tend to attack anyone who comes in their territory," the court orally remarked adding that the dogs are becoming a menace for pedestrians.

The **National Human Rights Commission** has also taken cognisance of this incident and had issued a notice to government in Delhi seeking detailed report in the matter.

In March 2023, a seven-year-old boy and his five-year-old brother were mauled to death by pack of stray dogs in two separate incidents that took place in a span of 72 hours in South West Delhi's Rangpurti Pahadi area.

In April last year, a 13-year-old boy, out to buy milk, was mauled by a pack of at least 10 dogs, in the same locality.

In September 2023, a 56-year-old woman was admitted in AIIMS Trauma Centre after suffering injuries from a fall while trying to evade stray dogs in her society.

In January 22, 2024, a toddler was attacked by a pet dog in Delhi's' Vishwas Nagar area.

Last week, a seven-year-old girl was injured in an attack by a pet Pitbull in Shahadra's Jagatpuri area.

Dindigul Campus Connect

https://www.thehindu.com/news/national/tamil-nadu/dindigul-campusconnect/article67913606.ece

Vidhyaa Giri College of Arts and Science, Puduvayal, Karaikudi, Indira Gandhi Centre for Atomic Research, Kalpakkam,The Academy of Sciences, Chennai, ASNT India Section jointly organised a science exhibition on February 27 and 28. S.Chandrasekaran from IGCAR, A. Stephen from University of Madras, C. Sekar, J. Jeyakanthan and S. Karrupuchamy from Alagappa University, Karaikudi, spoke on various topics.About 900 school and college students visited the exhibition.

Rights of women

The Departments of Tamil and Economics of G.T.N Arts College, Dindigul, jointly organised a training programme on 'Rights of Women' sponsored by **NHRC** on February 29. P. Ravichandran Coordinator- NHRC Training Programme and P. Balagurusamy, Principal, offered felicitations. .R.Srinivasan, Principal, GTN Law College, delivered the keynote address. K.S.Nakkeeran of Gandhigram Rural University, M. Meikeerthi of GTN Law College, J. Glory, High Court advocate, V.Deepa, Principal, GTN Medical College spoke. K.Santhini, Dean, proposed the vote of Thanks

Cultural event

A two-day cultural event was organised at Kalasalingam University, Srivilliputtur, recently. Chancellor K.Sridharan inaugurated it. Bala of Vijay TV and actor Ritika Singh of 'Iruthi Sutru' participated and distributed prizes. Vice-Chancellor S. Narayanan and Registrar V.Vasudevan offered felicitations. As many as 50 institutions participated in the event and Jothi Nivas College of Bengalurur, was the winner and won the winner and The American College, Madurai, took the second place.

The Department of Biotechnology, in association with Biomasters, organised a symposium The chief guest was Sudhakar of Manonmaniam Sundaranar University. K. Sundar, Dean, offered felicitations. T. Kathiresan, HoD, welcomed the gathering Karutha Pandian of Alagappa University and Sundaresan of Aravind Medical Research Foundation spoke.

Workshop held

A three-day workshop was organised by the Department of Chemistry of VHNSN College, Virudhunagar on the topic, 'Recent advances in chemical sciences.' Students, Ph.D. research scholars and faculty members of various colleges and universities in Aruppukottai, Ilayangudi, Sivakasi, Virudhunagar, Srivilliputtur, Tiruchi and Madurai participated. S. Natarajan of Indian Institute of Science, Bengaluru, delivered two

lectures on 'Heterogeneous catalysis over metal-organic framework compounds' and 'The usefulness of inorganic coordination chemistry towards new colored compounds and white light emission'. B.R. Jagirdar, R. Ramaraj, M.Sankar, Anbarasan and V. Subramanian - all experts spoke on various topics.

Greetings from Santa

A.C. Shanadhana, a Class VI student of Achyuta Public School, Dindigul, received a greeting message from Santa Claus in the North Pole. She was surprised to learn from her school's Senior Principal S. Chandrasekaran that Santa Claus with a postal address in the North Pole does reply to all the millions of letters he received every year. She was so curious and sent a greeting message to Santa. To her surprise, Santa replied with a beautiful greeting message.

Science expo

Sri Krishnasamy Arts and Science College, Sattur organised a science expo on February 28. The students showcased their talents by exhibiting various working models.

The college conducted the sports meet on March 1. J. Gokul Krishnan, Physical Director, gave the welcome address. The overall champion Mecha Green team of boys and Jasmine Team of girls. K.Premkumar, Physical Director, proposed the vote of thanks.

Conference held

The Department of English of Nadar Sarawathi College of Arts and Science, Theni, organised a conference on February 29 and March 1. The resource persons were M.Nima, a writer from Bengaluru, S. Narayanan of The Hindu, Madurai, Selvajothi Ramalingam of University of Malaya, and Manu Mangattu, a publisher from Hyderabad. ,G. Karthigaiselvi of Saraswathi Narayan College, Madurai andT.M.S. Maideen of M.S.S.Wakf Board College, Madurai, acted as chairpersons for paper presentations along with other guest speakers. V. Sangeetha of the host college proposed the vote of thanks.

Importance of science stressed

SSM College of Arts and Science, Dindigul, organised National Science Day on the theme of 'Indigenous technologies for Viksit Bharat' on February 28. S. Siva Ilango of Thiagarajar College of Engineering, Madurai, the chief guest, spoke on the role of basic science in every day activities. He detailed about science principles governing the universe, from the smallest subatomic particles to the vastness of space.

DC B'pora chairs meeting regarding pending NHRC cases

https://www.takeonedigitalnetwork.com/dc-bpora-chairs-meeting-regarding-pendingnhrc-cases/

BANDIPORA, MARCH 04: The Deputy Commissioner (DC) Bandipora, Shakeel ul Rehman on Monday convened a meeting at Mini Secretariat, here regarding pending National Human Rights Cases (NHRC).

The meeting was convened in view of the instructions of the Chief Secretary to accord priority to the cases filed before NHRC.

On the occasion, various cases were discussed in detail that were pending for reply with different departments.

It was informed that 31 cases of Bandipora are pending for detailed reports and onward submission to the Law Department.

The DC underscored the urgency of filing replies of the pending complaints and directed all the concerned departments to submit the report of pending cases, at an earliest, so that the same are submitted to the Law Department for legal vetting and thereafter the final submissions before the NHRC.

The meeting was attended by ADC, Umar Shafi Pandit; ASP Bandipora, ACR, HoP KGHEP, NHPC, DSWO, Tehsildar Bandipora, EO MC Bandipora/Sumbal and other concerned.

Bandipora Admin Calls for Timely Responses to Pending NHRC Cases

https://kashmirconvener.com/2024/03/04/bandipora-admin-calls-for-timely-responsesto-pending-nhrc-cases/

Bandipora march 04: Deputy Commissioner Bandipora Shakeel ul Rehman on Monday convened a meeting at Mini Secretariat Bandipora regarding pending National Human Rights Cases (NHRC).

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The meeting discussed various cases in detail pending for reply with different departments.

It was informed that 31 cases of Bandipora are pending for detailed reports and onward submission to the Law Department.

The Deputy Commissioner, on the occasion, underscored the urgency of filing of replies of the pending complaints and directed all the concerned departments to submit the report of pending cases, at an earliest, so that same are submitted to Law Department for legal vetting and thereafter the final submissions before the NHRC.

The meeting was attended by ADC Umar Shafi Pandit, ASP Bandipora Sandeep Bhatt, ACR Shabir Ahmad Wani, HoP KGHEP, NHPC, DSWO, Tehsildar Bandipora, EO MC Bandipora/sumbal and other concerned.

राष्ट्रीय मानवाधिकार आयोग की संयुक्त सचिव आज आएंगी

जोधपुर| राष्ट्रीय विधि विश्वविद्यालय में दो दिवसीय सहयोगात्मक प्रशिक्षण कार्यक्रम का उद्घाटन करने राष्ट्रीय मानवाधिकार आयोग की संयुक्त सचिव अनिता सिन्हा मंगलवार को जोधपुर आएंगी। कार्यक्रम में शिरकत करने के बाद वे दोपहर 3 बजे दिल्ली के लिए प्रस्थान कर जाएंगी।

NHRC ने आदिवासी युवाओं की जबरन नसबंदी के लिए ओडिशा सरकार पर 1 लाख रुपये का जुर्माना लगाया

https://jantaserishta.com/local/odisha/nhrc-imposes-rs-1-lakh-fine-on-odishagovernment-for-forced-sterilization-of-tribal-youth-3146679

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा सरकार को निर्देश दिया है कि वह बोलने में अक्षम अविवाहित आदिवासी युवक गंगा दुरुआ को 1 लाख रुपये का मुआवजा दे, जिसकी उचित प्रक्रिया का पालन किए बिना जबरन नसबंदी - परिवार नियोजन सर्जरी - की गई थी।इसने राज्य सरकार से यह भी कहा कि वह पीड़ित की सहमति प्राप्त करने के बाद उसका पुनः नहरीकरण अभियान सुनिश्चित करे।1 मार्च, 2024 को इस मुद्दे पर एक आदेश जारी करते हुए, एनएचआरसी ने कहाः "उनसे सहमति लेने के बाद, और उचित प्रक्रिया आदि के अनुसार पुनर्संरचना की जाएगी।"

सुप्रीम कोर्ट के वकील और अधिकार कार्यकर्ता राधाकांत त्रिपाठी ने द टेलीग्राफ को बताया, "मेरी याचिका के आधार पर, एनएचआरसी ने राज्य सरकार से रिपोर्ट प्राप्त करने के बाद आदेश पारित किया।"अपनी याचिका में, त्रिपाठी ने आरोप लगाया कि ओडिशा के मलकानगिरी जिले में मैथिली उप-विभागीय अस्पताल (एसडीएच) के स्वास्थ्य अधिकारियों ने 3 अगस्त, 2023 को एक दिव्यांग (गूंगा) अविवाहित युवा गंगा दुरुआ, जो अनुसूचित जनजाति समुदाय का एक आदिवासी है, की नसबंदी की थी। क्षेत्र में पुरुष नसबंदी के बढ़ते मामलों को उजागर करने के लिए, गरीबी रेखा से काफी नीचे है।

त्रिपाठी ने कहा: "ऑपरेशन एक आशा कार्यकर्ता की रिपोर्ट के आधार पर किया गया था, लेकिन पीड़िता की सहमति के बिना। बाद में मैंने एनएचआरसी से मामले की निष्पक्ष जांच और पीड़ित को मुआवजा और न्याय देने का आग्रह किया। बाद में जांच के दौरान यह बात सामने आयी कि लाभुक को दो हजार रुपये की मुआवजा राशि भी नहीं दी गयी.उन्होंने कहा, "ऑपरेटिंग सर्जन को योग्यता निर्धारित करने में चूक और उचित जांच के बिना सर्जरी करने के संबंध में सीडीएम (मुख्य जिला चिकित्सा अधिकारी) और पीएचओ (सार्वजनिक स्वास्थ्य अधिकारी), मलकानगिरी द्वारा कारण बताओ नोटिस जारी किया गया है।"

एनएचआरसी ने इस मुद्दे पर मुख्य सचिव को कारण बताओ नोटिस जारी किया।कारण बताओ नोटिस के जवाब में ऑपरेशन करने वाले सर्जन ने बताया कि यह लापरवाही उनसे अनजाने में हुई है। गंगा दुरुआ के मामले में उनसे स्वैच्छिक सहमति प्राप्त करने के बाद एनएसवी (नो-स्केलपेल पुरुष नसबंदी) का पुनर्संयोजन किया जाना आवश्यक है।

Issues related to farmers' protest serious, don't file petitions for publicity: Supreme Court

https://www.tribuneindia.com/news/india/issues-related-to-farmers-protest-serious-dont-file-petitions-for-publicity-supreme-court-597140

The Supreme Court on Monday refused to entertain a PIL seeking directions to "relevant authorities to take immediate action against those allegedly defaming farmers and Sikhs and hurling abuses, derogatory terms and threats, and showing dissension disrupting the communal harmony in the countryA Bench led by Justice Surya Kant said such petitions should not be filed only for publicity purposes and allowed the petitioner to withdraw it.

Terming the issues related to farmers' protest are "serious", it asked the petitioner to desist from filing petitions based only on newspaper reports for publicity.

"Do not file such petitions for publicity only, based on newspaper reports. The High Court is already seized of it and has given directions. Be careful. We are not taking a stand qua anything. Do your own research also, these are complex issues," the Bench said, allowing the petitioner to withdraw the PIL with liberty to seek remedies permissible under law.

Alleging violation of farmers' rights by Centre, four states, the PIL also demands "adequate compensation to victim farmers and their families."

It had also sought directions to the Centre and states for free movement of protesting farmers across Delhi borders.

Amid the ongoing farmers' protest demanding a legal guarantee for minimum support price (MSP) for their crops, the PIL had alleged violation of the rights of the "peacefully protesting" farmers by the Centre and four states.

"The petitioner is seeking a writ of mandamus in the interest of the farmers who are facing unfair treatment in their peaceful protests," the petition filed by Agnostos Theos, Managing Director of the Sikh Chamber of Commerce, had submitted.

The PIL wanted the top court to direct the government to consider "reasonable demands" of farmers, "ensure fair and respectful treatment to them, stop alleged violence against farmers, withdraw FIRs against them, unblock their social media accounts, remove barricades and take legal action against officials indulging in illegal acts.

It had also demanded "adequate compensation to victim farmers and their families."

The Centre and some states have issued "threats" and fortified the national capital's borders, after several farmers' unions called protests seeking legal guarantee for MSP and implementation of the Swaminathan committee's recommendations, the PIL alleged.

"The peaceful farmers have been subject to conditions similar to terrorists by their own government, simply for the exercise of their democratic and constitutional rights," it said, seeking directions to the Centre and states to ensure "fair and respectful treatment of the protesting farmers", besides allowing free movement.

The petitioner accused the governments of Haryana, Punjab, Uttar Pradesh and Madhya Pradesh of employing "aggressive and violent measures", such as using tear gas, rubber bullets and pellets against farmers, causing them serious injuries.

The PIL sought a direction to the Centre, the four states and the National Human Rights Commission to "consider the reasonable demands of farmers...who are in continuous peaceful protest, demonstration and agitation".

The plea sought a report about alleged human rights violations by police, besides adequate compensation for the victim farmers and their families.

Some of the protestors were forcibly arrested, detained by state governments, and the Centre has unduly invoked prohibitory measures, including blocking social media accounts, rerouting traffic and blocking roads, it submitted.

In the absence of medical aid, the injuries were aggravated and caused deaths and fortifications at Delhi's borders created a "hostile and violent situation" as it did not allow farmers to exercise their democratic right to protest.

Farmers Protest: 'Don t File PILs For Publicity SC Tells Petitioner Seeking Removal Of Barricading On Borders

https://www.doonited.in/farmers-protest-dont-file-pils-for-publicity-sc-tells-petitionerseeking-removal-of-barricading-on-borders/

The Supreme Court On Monday allowed withdrawal of petition filed by Agnostos Theos, MD of Sikh Chamber of Commerce on Kisan Andolan seeking remove all barricading on borders and stopping violence against protesting farmers.

A bench led by Justice Surya Kant said that such cases should not be filed for publicity purposes.

The PIL sought unblocking of social media accounts and FIRs against government officials indulging in "illegal acts" against farmers. It further sought directions to the Centre to consider reasonable demands of protesting farmers.

"Do not file such petitions for publicity only, based on newspaper reports. The Punjab & Haryana High Court is also seized of it and has given directions. Be careful...do your own research also, these are complex issues," the bench remarked.

Bench eventually allowed the petitioner to withdraw the plea with liberty to seek remedies as per law.

The petitioner had prayed for directions to the Centre and State governments of Haryana, Punjab, NCT of Delhi, and Madhya Pradesh to consider the reasonable demands of protesting farmers.

The petition further asked the court to pass directions to the **National Human Rights Commission** to enquire and submit a report on alleged human rights violations by the Police against the protesting farmers.

The farmers started the Delhi Chalo March in February, seeking law guaranteeing Minimum Support Price (MSP) for crops, among other things. Theos stated in his petition that what the farmers are demanding has been recommended by the National Commission on Farmers (NCF), constituted under the chairmanship of Professor M.S. Swaminathan.

He further highlighted the incident of the death of a young farmer, who reportedly died on February 21, after the Haryana Police allegedly fired at him on the Khanauri border.

The deadlock between farmers and the Centre over their various demands remains unsolved as the farmers rejected the February 18 offer by the Centre.

The 'Delhi Chalo' march, led by the Samyukta Kisan Morcha (Non-Political) and the Kisan Mazdoor Morcha (KMM), was started to pressure the government into fulfilling their demands primarily seeking law for MSP and loan waiver for famers.

Doonited Affiliated: Syndicate News Hunt

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किसान आंदोलनः दिल्ली में शांतिपूर्ण प्रदर्शन की गुहार खारिज, sc के निर्देश पर याचिका वापस

https://www.divyahimachal.com/2024/03/farmers-movement-plea-for-peaceful-protestin-delhi-rejected-petition-returned-on-scs-instructions/

नई दिल्ली। उच्चतम न्यायालय ने किसानों को दिल्ली में शांतिपूर्ण प्रदर्शन की अनुमति देने के लिए केंद्र सरकार को निर्देश देने की गुहार वाली एक याचिका सोमवार को यह कहते हुए खारिज कर दी कि संबंधित उच्च न्यायालय इस मामले से अवगत है। न्यायमूर्ति सूर्यकांत और न्यायमूर्ति केवी विश्वनाथन की पीठ ने याचिका पर विचार करने से इनकार कर दिया और याचिकाकर्ता सिख चैंबर ऑफ कॉमर्स के प्रबंध निदेशक एग्नोस्टो थियोस के वकील से कहा कि वह (याचिकाकर्ता) केवल अखबारों की खबरों के आधार पर प्रचार के लिए ऐसी याचिका दायर न करें। पीठ ने वकील से कहा कि सावधान रहें। उच्च न्यायालय भी इसी तरह के मुद्दे से अवगत है और उसने निर्देश दिए हैं।

हम किसी भी चीज पर कोई रुख नहीं अपना रहे हैं। ये जटिल मुद्दे हैं, अपना शोध करें। शीर्ष अदालत के याचिका पर विचार करने से इनकार के बाद याचिकाकर्ता के वकील ने याचिका वापस लेने को प्राथमिकता दी। याचिका में दावा किया गया था कि किसानों को बिना किसी उचित कारण के राष्ट्रीय राजधानी में प्रवेश करने से रोकना संविधान के अनुच्छेद 19(1)(डी) के तहत प्रदत्त देशभर में स्वतंत्र रूप से यात्रा करने के उनके अधिकार का उल्लंघन है। फरवरी में दायर अपनी याचिका में याचिकाकर्ता ने केंद्र सरकार के अलावा हरियाणा, मध्य प्रदेश, उत्तर प्रदेश, पंजाब और दिल्ली सरकारों और **राष्ट्रीय मानवाधिकार आयोग** को पक्षकार बनाया था। याचिका में यह भी दावा किया गया था कि उन राज्य सरकारों ने शांतिपूर्वक विरोध कर रहे किसानों के खिलाफ आंसू गैस, रबर बुलेट छर्रों आदि के उपयोग जैसे आक्रामक और हिंसक उपायों को अपनाया, जिससे किसानों को गंभीर चोटें आई। याचिका में दावा किया गया था कि राष्ट्रीय राजधानी की सीमाओं पर किलेबंदी करके अपने ही शांतिपूर्ण नागरिकों के खिलाफ शत्रुतापूर्ण और हिंसक स्थिति पैदा की गई है। इस तरीके से किसानों को उनके लोकतांत्रिक अधिकारों का प्रयोग करने की अनुमति नहीं देकर राज्य सरकारों द्वारा की गई कार्रवाइयों के कारण प्रत्यक्ष और अप्रत्यक्ष रूप से हिंसा हुई है।

यह भी आरोप लगाया था कि शांतिपूर्ण किसानों को केवल अपने लोकतांत्रिक और संवैधानिक अधिकारों के प्रयोग करने के लिए अपनी ही सरकार द्वारा आतंकवादियों जैसी स्थितियों का सामना करना पड़ा। याचिका में कहा गया था कि किसानों ने 13 फरवरी को दिल्ली चलो के अपने आह्वान के तहत स्वामीनाथन समिति की सिफारिशों को लागू करने की अपनी मांग को लेकर शांतिपूर्वक विरोध प्रदर्शन किया। याचिकाकर्ता ने दावा किया था कि आंदोलन के मद्देनजर केंद्र और राज्य सरकारों ने विरोध प्रदर्शन किया। याचिकाकर्ता ने दावा किया था कि आंदोलन के मद्देनजर केंद्र और राज्य सरकारों ने विरोध प्रदर्शन में भाग लेने वाले लोगों को धमकाया। दिल्ली की सीमाओं पर लोहे की कीलों, कंकरीट की दीवारों आदि से रास्ते रोके गए, जिससे यह सुनिश्चित हो सके कि किसान राष्ट्रीय राजधानी के क्षेत्र में प्रवेश न कर सकें। याचिका में यह भी आरोप लगाया गया था कि दिल्ली की सीमाओं से सटे राज्यों से अपने निजी वाहनों से भी अपने अधिकारों के लिए विरोध प्रदर्शन करने आ रहे किसानों को गिरफ्तार किया गया और हिरासत में लिया गया। इसी तरह प्रदर्शन में शामिल होने जा रहे किसानों को विभिन्न राज्यों में हिरासत में लिया गया और उन्हें दूसरे राज्यों में भी भेजा गया, ताकि वे अन्य प्रदर्शनकारी किसानों से न मिले सकें।

Experts warn of snake encounters

https://timesofindia.indiatimes.com/city/kochi/experts-warn-of-snake-encounters-inkochi-as-temperatures-soar/articleshow/108193311.cms

Kochi: As temperatures soar, it is time to watch out for snakes during the summer months. The likelihood of encountering snakes increases as they emerge from their burrows searching food at night and seek shelter from the heat and dry conditions.

The district reports an average of over 200 snake rescues each month, with pythons being the most encountered species, even in urban areas like Fort Kochi and Kakkanad.

Animal rescuers said snakes may seek damp areas to escape the rising temperatures. A forest official from the special forest protection force in Kodanad said most snake rescues are being done between 7pm and 4am, as snakes, being cold-blooded, struggle to endure the heat and prefer avoiding daytime disturbances. Herpetologist Dr Sandeep Das explains that like humans and other animals, the stress levels of snakes rise in summer. Snakes stay in shaded areas at day and become more active at night. As stress increases, snakes may become more aggressive when threatened. The drying of undergrowth reduces shade and shelter, making it more likely to spot them in houses or damp areas.

We also published the following articles recently

NHRC issues conditional summons to 3 district collectors on snake bite issueThe National Human Rights Commission has summoned collectors of Keonjhar, Mayurbhanj, and Bhadrak districts on April 10 regarding snakebite deaths and the shortage of anti-venom injections. The petition highlights the need for compensation under social welfare schemes and a national data on snakebites.108080196

Himachal political crisis: CM Sukhu calls rebel MLAs 'black snakes' as rifts in party persistHimachal Pradesh CM Sukhvinder Singh Sukhu criticizes Congress MLAs who abstained from voting on a crucial budget that included welfare schemes. He calls them black snakes who compromised their integrity. Sukhu accuses Congress MLAs of cross-voting in the Rajya Sabha election. He expresses determination for his government to complete its full five-year tenure despite challenges.108155273

Drizzle in parts of Delhi, but daytime temperature to rise againParts of the city experienced drizzle and light rain in the past 24 hours. The day temperature remained low due to clouding at night trapping heat. The maximum temperature is expected to increase by 2-3 degrees Celsius over the next two days. Another spell of rain is likely on Friday, March 1 and Saturday, March 2.108057020

MP News: अस्पतालों की लूट पर लगाम: पैसे के लिए शव देने से मना नहीं कर सकेंगे अस्पताल, राज्य सरकार ने जारी किये कठोर आदेश

https://npg.news/madhya-pradesh/mp-news-aspatalo-ki-loot-per-lagam-paise-ke-liyeshav-dene-se-mana-nahi-ker-sakenge-asptalrajya-sarkar-ne-jari-kiye-kathor-aadesh-1261621

MP News: मध्यप्रदेश में अब निजी अस्पतालों का बिल बकाया रहने पर भी समूह को अस्पताल बंधक नहीं बना सकेंगे परिजनों को शव सुपुर्द करने करने के अलावा परिजनों की मांग पर निशुल्क वाहन से डेड बॉडी भी घर पहुंचाने की व्यवस्था करनी पड़ेगी।

MP News: भोपाल। मध्यप्रदेश में अब निजी अस्पतालों का बिल बकाया रहने पर भी समूह को अस्पताल बंधक नहीं बना सकेंगे परिजनों को शव सुपुर्द करने करने के अलावा परिजनों की मांग पर निशुल्क वाहन से डेड बॉडी भी घर पहुंचाने की व्यवस्था करनी पड़ेगी। राष्ट्रीय मानवाधिकार आयोग की सिफारिशों पर संज्ञान लेते हुए राज्य सरकार ने इसके आदेश जारी कर दिए हैं।

राष्ट्रीय मानवाधिकार आयोग ने निजी अस्पतालों के द्वारा मोटा बिल बकाया रहने पर शव को बंधक बनाने के मामलों को देखते हुए इसे मानव गरिमा के विपरीत बताया है। साथ ही मानवाधिकारों के खिलाफ बताया है। मानवाधिकर आयोग की सिफारिशों पर संज्ञान लेकर सुदाम खाड़े ने इसके लिए दिशा निर्देश जारी किए है। जिसके तहत बिल बकाया रहने के बाद भी शवों को परिजनों के सुपुर्द करना होगा। यही नहीं परिजनों की मांग पर शव को घर तक पहुंचाने के लिए शव वाहन की व्यवस्था करनी होगी।

जानें किन चार बिंदुओ में जारी हुआ है आदेश...

नर्सिंग होम संचालकों को अस्पताल में इलाज के दौरान मरीज की मौत होने पर शव के परिजनों को सुपुर्द करने तक सम्मान पूर्वक शव को बॉडी फ्रीजर में रखना होगा।लावारिस हॉस्पिटल में पहुंचने पर अस्पताल में डेड बॉडी आने अथवा अस्पताल में भर्ती लावारिस व्यक्ति की मृत्यु होने पर उसकी मौत की सूचना नजदीकी पुलिस थाना को नजदीकी पुलिस थाना को देनी होगी। साथ ही डेड बॉडी को बॉडी फ्रीजर में रखना होगा।

अस्पताल में इलाजरत व्यक्ति की मृत्यु होने पर परिजनों से बकाया बिल की वसूली के लिए शव को बंधक बनाकर नहीं रख सकेंगे। ऐसा करने पर संबंधित अस्पताल के खिलाफ कार्यवाही होगीमरीज की अस्पताल में मृत्यु होने पर परिजनों से चर्चा कर उनकी आवश्यकता अनुसार शव को सम्मानपूर्वक घर तक पहुंचाने के लिए शव वाहन की व्यवस्था की जाएगी।

संदेशखाली में नारी पर अत्याचार के विरोध में महिलाओं का प्रदर्शन

https://livevns.news/uttar-pradesh/mahila-samanvay-sangthan-protest-against-westbangal/cid13731252.htm

मेरठ, 04 मार्च (हि.स.)। संदेशखाली (पश्चिम बंगाल) में महिलाओं, बच्चों एवं परिवारों पर अत्याचार एवं हिंसा का विरोध तेज हो गया है। सोमवार को महिला समन्वय संगठन के बैनर तले महिलाओं ने कलक्ट्रेट पर प्रदर्शन किया।

महिलाओं ने कलक्ट्रेट में प्रदर्शन करते हुए नगर मजिस्ट्रेट अनिल कुमार को राष्ट्रपति के नाम ज्ञापन सौंपा। महिलाओं ने कहा कि सन्देशखाली को घटना का हम घोर विरोध करते हैं। ये घटनाएं निरंतर हो रही थी, जो ईडी के अधिकारियों पर हमला होने के बाद और शहजाद शेख के फरार होने के बाद ही सामने आ सकी। राजनीति और धार्मिक कारणों से प्रेरित ये कृत्य पुलिस प्रशासन एवं पश्चिम बंगाल सरकार की नाकामी को उजागर करते हैं। बच्चों और महिलाओं के साथ बर्बरतापूर्वक व्यवहार, यौन उत्पीड़न, मारपीट की अनेक घटनाएं लगातार निकलकर सामने आ रही हैं। अपराधियों द्वारा जमीन हड़पने के कितने ही मामले लगातार उजागर हो रहे हैं। इन घटनाओं से पश्चिम बंगाल की महिलाओं एवं बच्चों की सुरक्षा की चिंताजनक स्थिति सामने आई है। स्थिति इतनी भयानक है कि कई दिनों से हो रहे अत्याचारों की घटनाओं के बाद भी पुलिस ने कोई एफआईआर दर्ज नहीं की। राजनैतिक, धार्मिक, आर्थिक मुद्दों में महिलाओं एवं बच्चों की घोर निंदा एवं विरोध करते हैं।

महिला समन्वय संगठन मांग करता है कि पश्चिम बंगाल में हो रहे इन कृत्यों के लिये दोषियों पर तुरन्त कार्रवाई की जाए। सभी दोषियों के खिलाफ मुकदमे दर्ज करके जल्द गति न्यायालय (फास्ट ट्रैक) में केस चलाकर शीघ्र न्याय दिया जाये। पीड़ित महिलाओं, बच्चों एवं परिवारों को सुरक्षा एवं आर्थिक सहायता तुरन्त प्रदान की जाये। पश्चिम बंगाल सरकार एवं पुलिस तुरन्त इस पर कार्रवाई करें। केन्द्रीय गृह मंत्रालय तुरन्त ही इन सभी घटनाओं का संज्ञान लेकर भारतीय संविधान एवं अन्य कानूनों के तहत उपयुक्त कार्रवाई करें।

महिला समन्वय संगठन की प्रात संयोजिका डॉक्टर वेद प्रभा ने कहा कि राष्ट्रीय महिला आयोग, **राष्ट्रीय** मानवाधिकार आयोग, राष्ट्रीय अनुसूचित जनजाति आयोग द्वारा दखल देने का हम स्वागत करते हैं।

इस अवसर पर विभाग संयोजिका विमला पुंडीर, विभाग सह संयोजिका डॉक्टर पायल अग्रवाल, मीनल गौतम आदि उपस्थित रहीं।

बड़ी खबर! एमपी में अब निजी अस्पताल शव देने से नहीं कर सकेंगे मना, New Guidelines जारी

https://www.rewariyasat.com/mp/big-news-now-private-hospitals-in-mp-will-not-be-ableto-refuse-to-give-dead-bodies-new-guidelines-issued-114588

राष्ट्रीय मानवाधिकार आयोग के दखल के बाद आयुक्त सह सचिव (स्वास्थ्य) ने मत्र नर्सिंग होम एसोसिएशन के अध्यक्ष को पत्र लिख आदेशित किया है कि बिल बाकी होने पर भी परिजनों को शव देने से मना नहीं करेंगे।

Private Hospital Manager Cannot Hold Dead Body Hostage In MP: राष्ट्रीय मानवाधिकार आयोग के दखल के बाद आयुक्त सह सचिव (स्वास्थ्य) ने मत्र नर्सिंग होम एसोसिएशन के अध्यक्ष को पत्र लिख आदेशित किया है कि बिल बाकी होने पर भी परिजनों को शव देने से मना नहीं करेंगे। पत्र में कहा गया है कि राष्ट्रीय मानव अधिकार आयोग द्वारा कोविड परिदृश्य में शवों के परिवहन एवं संरक्षण के संबंध में प्रतिवेदित कमियों के संबंध में स्वतः संज्ञान लेते हुए निर्देश पारित किया गया है।

उपरोक्त को दृष्टिगत रखते हुए निजी अस्पतालों में उपचारत रोगी के मृत्यु होने तथा लावारिस शवों के संरक्षण हेतु निजी अस्पताल में उपचाररत रोगियों की मृत्यु होने पर परिजनों द्वारा शव प्राप्त न करने तक शव की गरिमामयी एवं आवश्यकतानुसार शीत-संरक्षण सुनिश्चित किया जाए, लावारिस शवों के संबंध में उचित सूचना निकटस्थ थाना प्रभारी को देते हुए शव की प्राप्ति तक ऐसे शवों का उचित शीत संरक्षण सुनिश्चित किया जाए।

निजी अस्पताल में मृत्यु होने के पश्चात् परिवार की आवश्यकता अनुसार मृतक के परिवहन हेतु उचित व्यवस्था की जाए। इस हेतु स्थानीय नगरीय निकाय से समन्वय स्थापित कर शव परिवहन की निःशुल्क व्यवस्था सुनिश्चित की जाए। चिकित्सकीय देयकों के भुगतान के अभाव में मृतक के शव को बंधक बनाए जाने की सूचना प्राप्त होने पर विभाग द्वारा संबंधित निजी अस्पताल के विरूद्ध कठोर अनुशासनात्मक कार्रवाई की जाएगी। बताया गया है कि उक्त पत्र एनएचएस पोर्टल पर पंजीबद्ध ईमेल आईडी के माध्यम से भी समस्त निजी अस्पताल केसंचालकों को प्रसारित किया जा रहा है।